

Transfer of enclaves between India and Bangladesh

4589. SHRI TARINI KANTA ROY: Will the Minister of HOME AFFAIRS be pleased to refer to answer to Starred Question 326 given in the Rajya Sabha on 25th August, 2011 and to state:

(a) whether the report on the outcome of the joint headcount has already been prepared by the Ministry of Home Affairs; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government have conducted joint population headed count in the 111 Bangladeshi Enclaves in India and 51 Indian Enclaves in Bangladesh. Out of 111 Bangladeshi Enclaves, 72 were inhabited and 39 were un-inhabited. There were 14,221 persons, which include 7,278 males and 6,943 females.

Similarly, out of 51 Indian Enclaves, 31 were inhabited and 20 were un-inhabitation. There were 37,369 persons, which include 19,374 males and 17,995 females.

Ordinance on sexual violence against women

4590. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Ordinance issued by the Central Government on the issue of sexual violence against women rejected many important recommendations of Justice Verma Committee; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Majority of the recommendations of the Justice Verma Committee has been accepted by the Government. Some of the recommendations of Justice Verma Committee have not been incorporated in the Criminal Law (Amendment) Ordinance, and subsequent Criminal Law (Amendment) Act 2013 because of multitude and divergence of opinion on the issues. Some of the points that have not been included are: